

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO.HC.VII-87/1998/3302/A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Imtiaz Ali,  
District and Sessions Judge,  
Goalpara.

Dated Guwahati, the 10<sup>th</sup> August, 2021.

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No. DJG/4928 Dated at Goalpara the 6<sup>th</sup> August, 2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 09.08.2021 along with station leave permission, with your official vehicle, at your own cost, from 07.08.2021, after Court hours, till the morning of 10.08.2021, has been granted. The Additional District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available in the Headquarter at Goalpara shall remain in charge of your Court and office during your absence.

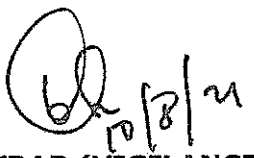
Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-87/1998/3303/A, dated 10.8.2021  
Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**  
sd/-